

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:534
ANSWERED ON:23.07.2003
ACTION AGAINST PRIVATE COURIERS
P. RAJENDRAN

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the exclusive privilege for conveyance by post of all postal articles rests with the Government;
- (b) if so, the details thereof; and
- (c) the details of the action taken by the Government against private couriers for infringing the existing rules of the Government?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY(SH THIRUNAVUKKARASAR)

- (a) No, Sir.
- (b) Does not arise in view of (a) above.
- (c) Under Section 58 of the Indian Post Office Act, 1898, provisions exist for punishment of offenders of exclusive Privilege` of the Govt. to convey letters, excluding the `exceptions` provided for under Section 4 of the Indian Post Office Act, 1898.